

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 212**  
**(IB)-894(ND)2019**

**IA-114/2023, IA-3279/2022, IA-2257/2022,  
IA-597/2024, IA-1119/2022, IA-2844/2022,  
IA-2857/2022, IA/4210/2020, IA-2504/2022**

**IN THE MATTER OF:**

**Ram Niwas & Sons**

... **Applicant/Petitioner**

**Versus**

**M/s. Palm Developers Pvt. Ltd.**

... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 06.06.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**For the ACRE & IDBI : Ms. Renuka Iyer, Adv. Mr. Aditya Vashisth Adv.**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

As the batch of applications involving resolution of insolvency of Real Estate companies, involving Home Buyers could be listed before this Bench for priority hearing and in hearing the prolix arguments advanced by the Ld. Counsels for the parties, the entire period of Court hours could be consumed, the captioned matter could not be taken up for hearing. It is already 5 pm. In the wake, the hearing in the captioned matter is deferred to 24.07.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**